

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 387/2024

KR SURESH KUMAR &amp; ORS.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.134782/2024-STAY APPLICATION and IA  
No.134783/2024-EXEMPTION FROM FILING O.T. )

Date : 25-06-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

(VACATION BENCH)

For Petitioner(s) Mr. S. Mahesh Sahasranaman, Adv.  
Mr. Sangramsingh R. Bhonsle, AOR  
Mr. Nrupal A Dingankar, Adv.  
Ms. Pushkara A Bhonsle, Adv.  
Mr. Naman Shrestha, Adv.  
Mr. Mahesh Jadhav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Shri S. Mahesh Sahasranaman, learned  
counsel for the petitioners.

The petitioners have filed this writ petition under  
Article 32 of the Constitution of India seeking the following  
reliefs -

"i. Issue a Writ of Mandamus or any other Writ  
quashing and setting aside the directives dated  
06.11.2023 and 18.06.2024 calling for compulsory  
registration of all other state registered buses  
with Regional Transport Authorities in the State of  
Tamil Nadu to enable ply within the State;

ii. Issue a Writ of Mandamus or any other Writ  
quashing and setting aside the directions issued  
vide public notice dated 10.06.2024;

contd..

iii. Issue a Writ of Mandamus or any other Writ directing Respondent Nos. 1 to 3 to ensure unhindered access through State of Tamil Nadu for all inter-state buses holding a valid All India Tourist Permit;

iv. Ad-interim reliefs of prayer clause (a), (b) and (c);

v. Issue such other Writ/Order/Direction that this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

Issue notice to the respondents, returnable on 12.08.2024.

Learned counsel for the petitioner is permitted to serve the standing counsel for the respondent(s)/State.

In the meanwhile, the vehicles belonging to the petitioners having All India Tourist Permit shall be allowed to pass through the State of Tamil Nadu without any hindrance or obstruction.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)